

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.621/95

Wednesday, this the 7th day of June, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

IP Devayani,
Extra Departmental Stamp Vendor,
(Under Put off duty)
Head Post Office, Tirur. - Applicant

By Advocate M/s PK Aboobacker(Edathala) & PK Ibrahim

vs.

1. The Superintendent of Post Offices,
Tirur Division,
Tirur-676 104.

2. The Postmaster General,
Northern Region,
Calicut-673 011.

3. The Director of Postal Services,
West Hill, Calicut. - Respondents

By Advocate Mr Mary Help John David J, Additional Central
Government Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges an order by which she was "put off",
on a charge that she put the Franking machine to misuse. It
was then found that the authority who issued the charge sheet
was not competent to do so, and by A5, the disciplinary
proceedings were dropped. Even thereafter she is not
reinstated.

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2. The ED Agents Conduct and Service Rules do not justify keeping a person under 'put off', in the absence of any enquiry against such person. At least after the date of A5, there is no such enquiry and applicant cannot be 'put off'. We may also notice that the charge related to misuse of a Franking machine. Para 2 of the reply statement says:

"A Franking Machine is provided at the counter of Tirur Post Office which was manned by the departmental stamp vendor."

Applicant is only an ED Stamp Vendor. We declare that the order of 'put off' cannot remain in force at least after 20.4.1995. Original Application is allowed as above. No costs.

Dated, the 7th day of June, 1995.

P. Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

C. Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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